

**WP NO. 15456/2026 (LB - RES)**

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

[PADMA VIJAYA FOUNDATION (PVF FOUNDATION ) VS.  
STATE OF KARNATAKA AND OTHERS]

18.06.2026

(VIDEO CONFERENCING / PHYSICAL HEARING)

CORAM: HON'BLE MR. JUSTICE B M SHYAM PRASAD

**ORAL ORDER**

The petitioner, an applicant for the allotment of a *civic amenity site*, is aggrieved by the third respondent's Resolution dated 14.01.2026 [Annexure-A]. This Resolution is to allot a *civic amenity site* measuring 2,484.81 square meters to the fourth respondent.

Sri M S Shyamsundar, the learned Senior Counsel for the petitioner, submits that **[a]** the Notification inviting the applications for allotment is dated 05.12.2025, **[b]** after multiple refusals to receive, the petitioner's application is received on the last date scheduled for receiving the application [*ninetieth day*], and **[c]** the impugned resolution is to allot a *civic amenity site* in favour of the fourth respondent is on 14.01.2026 even before the expiry of the last date for receiving the application.

On the request for the interim order, the learned Senior Counsel submits that

**[a]** if there is no interim order granted, there would be precipitation by execution of necessary documents and delivery of possession in favour of the fourth respondent, and

**[b]** the fourth respondent is an organization that is represented by an elected Member from the concerned legislative seat.

In consideration of these submissions, finding a *prima facie* case, this Court is of the opinion that there should be no precipitation when this Court is seized of the circumstances in which the decision is taken to allot the subject *civic amenity site* in favour of the fourth respondent. Hence, the interim order is granted directing the respondents to maintain *status quo* as regards the subject *civic amenity site* in every aspect including the consequential documentation effective from today.

Sri Bopanna Belliappa, a learned Additional Government Advocate, is called upon to accept notice for the first respondent.

There shall be Emergent Notice returnable by **14.08.2026** to the other respondents.

**(B M SHYAM PRASAD)**  
**JUDGE**

AN/-  
List No.: 2 Sl No.: 2